

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A. NO.** 704/93  
**T.A. NO.**

**DATE OF DECISION** 28-2-1995.

Manji Lavji Vasta **Petitioner**

Mr. M.M. Xavier **Advocate for the Petitioner (s)**

**Versus**

Union of India and Others **Respondent**

Mr. R.M. Vin **Advocate for the Respondent (s)**

**CORAM**

**The Hon'ble Mr.** V. Radhakrishnan **Member (A)**

**The Hon'ble Mr.** Dr. R.K. Saxena **Member (J)**

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Manji Lavji Vasta  
Points Grade 'B'  
Railway Quarter No.T/9'C'  
Behind Permanent Way Inspector  
Bungalow, Railway Station,  
Sonagadh, (Dist. Bhavnagar)

Applicant.

Advocate : Mr. M.M.Xavier

Versus

1. Union of India,  
Owing Western Railway  
Through its General Manager,  
Churchgate, Bombay.
2. The Divisional Railway Manager,  
Western Railway, Bhavnagar Division  
Bhavnagar Para
3. The Assistant Operating Manager,  
Western Railway, Bhavnagar Division  
Bhavnagar Para

Respondents

Advocate Mr. R.M. Vin

O R A L O R D E R

In

Date: 28-2-1995.

O.A. 704 of 1993


Per Hon'ble Shri V. Radhakrishnan

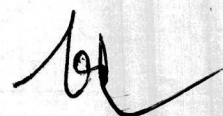
Member (A)

Heard Mr. Xavier learned counsel for the applicant,  
and Mr. R.M. Vin learned counsel for the respondents.

2. During the discussion at the bar it appeared that  
the impugned order was issued sometime back on 8-11-1993  
transferring the applicant from Sonagadh to Matoda. The order  
has so far not been implemented due to interim stay granted by  
this Tribunal. It is quite unlikely that the vacancy at Matoda  
would still be continuing after lapse of nearly one year.

3. In the facts and circumstances of the case the application appears to have become infructuous. Accordingly same stands disposed of. Interim order vacated, and the respondents are at liberty to pass suitable order as may be deemed fit by them. No order as to costs.

  
(Dr. R.K. Saxena)  
Member (J)

  
(V. Radhakrishnan)  
Member (A)

\*AS.